## GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:3734 ANSWERED ON:27.04.2012 IT LOCKED UP IN DISPUTES Swamygowda Shri N Cheluvaraya Swamy

## Will the Minister of FINANCE be pleased to state:

- (a) the quantum of money locked up in Income Tax disputes as on 31 December, 2010 and 31 December, 2011.
- (b) the total number of such cases relating to disputes; and
- (c) the details of steps being taken by Government to expedite the settlement of these disputes?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) & (b) Number of cases pending before CsIT(A), Income Tax Appellate Tribunal (ITAT), High Courts & Supreme Court and quantum of amount disputed in the same as on 31 December, 2010 arid 3 !! December 2011 are being given below;

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Cases As on 31 December, 2010 As on 31 December, 2011 pending no of cases Amount disputed No of cases Amount disputed (Rs. in crores) befor pending (Rs. in crores) pending

CIT(A) 1,53,703 1,16,898 1,93,525 2,52,846

ITAT 28,992 1,07,342 29,842 1,21,559

High 32,072 18,319 30,213 58,033

Court

Supreme 5,379 1,044 5,943 4,303

Court

Total 2,20,146 2,43,603 2,59,523 4,36,741
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- (c) The steps taken in this regards include the following:
- (i) The Central Board of Direct Taxes has been giving focused attention on increasing disposal of appeals by CsIT(A). Annual Action Plan in this regard is drawn fixing the targets of disposal of appeals and prescribing the monitoring mechanism. Every effort is made to maximize the disposal keeping in view the resources available.
- (ii). Regarding the cases before ITAT, High Courts & Supreme Court; it is submitted that ITAT functions under the administrative domain of Ministry of Law & Justice and High Courts & Supreme Court are constitutional authorities. However, the department requests Tribunal and Courts, on case to case basis for expeditious disposal. Further, instructions are issued by Central Board of Direct Taxes, to the administrative authorities concerned to ensure timely & proper representation of the cases before Tribunals & Courts
- (in). Further, cadre restructuring proposed by the department, envisages increasing the number of posts at different levels, with a view to, inter-alia, help the department to ensure speedy disposal of cases at CIT(A) level and in managing the litigation in effective manner.